

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO. 170/00030/2017

IN

ORIGINAL APPLICATION NO. 170/01262/2015

DATED THIS THE 21ST DAY OF JULY, 2017

HON'BLE SHRI JUSTICE HARUN-UL-RASHID...MEMBER (J)
HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

Manjunath B. Sanadi,
S/o Late Shri Babu K. Sanadi,
C/o Suman Indrajeet Kudachi
#4691/2, Badakal Galli,
Belgaum – 590002.Petitioner

(By Advocate Smt. P. Archana Murthy)

Vs.

1. The Additional Commissioner,
Office of the Commissioner of
Central Excise, Bengaluru – I
Commissionerate, C.R. Building,
P.B. No: 5400: Queens Road,
Bengaluru – 560 001.
Represented by Shri Baswaraj Nalegave

2. The Commissioner,
Department of Central Excise,
Belgaum – 590002.
Represented by Shri Bijoy Kumar Kar Respondents

(By Shri M.V.Rao, Senior Panel Counsel)

ORDER (ORAL)

HON'BLE SHRI JUSTICE HARUN-UL-RASHID, MEMBER (J):

The direction issued by this Tribunal in OA No. 1262/2015 dated 18.03.2016 has been complied with vide Annexure-R1 and R2 orders passed by the respondents in August, 2016 and April, 2017.

2. The Contempt Petition is therefore closed. Notices are discharged.

(P.K. PRADHAN)
MEMBER (A)

(JUSTICE HARUN-UL-RASHID)
MEMBER (J)

ksk